

प्रच्यन्न महोदय : मेरे भ्रवसरू देने का कोई मतलब नहीं। अगर वह स्टेटमेंट देना चाहते हैं तो मैं भ्रवसर दे दूंगा।

श्री हुकूम चन्द कछवाय (देवाम) : मैंने एक प्रश्न किया था.....

प्रच्यन्न महोदय : वह सवाल तो चला गया, उस के लिये अब देर हो गई है।

श्री हुकूम चन्द कछवाय : अच्छी बात है मैं काश्मीर के बारे में प्रश्न पूछ लूंगा।

प्रच्यन्न महोदय : इस में मैं दोनों का नाम शामिल कर लूंगा। श्री कछवाय ने भी वह सवाल पूछा था।

13.05 hrs.

RE: FLOOD SITUATION IN ANDHRA PRADESH

Shri P Venkatasubbalah (Adoni): May I make a submission? Shri C. Subramaniam and Dr. K. L. Rao had an aerial survey of Andhra Pradesh very recently, in order to see the disaster that has taken place caused by floods. I would like to know whether they will be able to make a statement today about the extent of the damage that has been caused and the relief that is being given to the flood-affected areas.

Shri Heda (Nizamabad): Let us know what the Food Minister has seen.

Mr. Speaker: Does he want to make a statement?

The Minister of Food and Agriculture (Shri C. Subramaniam): Not immediately.

Mr. Speaker: If he is prepared to make a statement, I shall allow him.

Shri Ranga (Chittoor): We had tabled some calling-attention notices.

Shri Nambiar (Tiruchirapalli): We had also tabled some calling-attention-notices.

Shri C. Subramaniam: Not immediately. A statement is being made in the Rajya Sabha or has been made already, and I can ask the Minister of Irrigation and Power to make the same statement here also. That includes information about our visit to those areas also.

Shri Ranga: This raises a very important question of procedure. The hon. Ministers, or I would say, the Government, have thought it fit to make a statement there..

Mr. Speaker: They will make it here also just now.

Shri Ranga:..but they have not thought it fit to make the statement here..They were waiting until we had made a special request to you. Was it not their duty to have made that statement themselves here? If this is the way that we are going to be treated and we are put into trouble with the Chair, I would submit that it is not fair.

Shri C. Subramaniam: May I submit that there was a calling-attention-notice already pending there? Since I had recently returned after a survey of that area, I thought that information about this also could be incorporated in the statement which was being made there.

Shri P. Venkatasubbalah: But here, the calling-attention-notice was disallowed.

Mr. Speaker: I had said the other day also that if there was a calling-attention-notice, which was either pending or of which notice had been given only on that day and to which an answer was to be given, there ought to be some co-ordination and I must also be told that that was being answered in the other House. Here, I am refusing a calling-attention-notice, when I receive it, on technicalities or under the rules, but that is allowed in the other House. Of course, I would reiterate that the

[Mr. Speaker]

other House is an independent and sovereign House, and the Chairman or the presiding officer there may decide whatever he thinks proper according to the rules of that House. I do not question that. That is their business. But when the Whips are there, and the Government is the same, they ought to have some co-ordination. If a thing was being answered there, I should also have been informed of it.

The other day also, I was put in a very embarrassing and awkward position. The same thing has happened today also. What answers can I give to those hon. Members whose notices I have refused? That difficulty also must be realised by the Government.

**Shri C. Subramaniam:** I gave an indication of what I saw there, when I answered some of the short notice questions here. I have not given any more details there than what I have already mentioned here. Since the answer to the calling-attention-notice by the Minister of Irrigation and Power was pending in the other House I thought that the other House should know also what I had seen there, and that was why incidentally it was mentioned there. There was no intention to keep back any information from this House.

13.08 hrs.

#### PAPERS LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS ETC. GIVEN BY MINISTERS

**The Minister of Communication and Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises

and undertakings given by Ministers during the various sessions of Third Lok Sabha:

- (i) Statement No. I—Ninth Session, 1964.
- (ii) Supplementary Statement No. II—Eighth Session, 1964.
- (iii) Supplementary Statement No. V—Seventh Session, 1964.
- (iv) Supplementary Statement No. VII—Sixth Session, 1963.
- (v) Supplementary Statement No. X—Fifth Session, 1963.
- (vi) Supplementary Statement No. XIII—Fourth Session, 1963.
- (vii) Supplementary Statement No. XIX—Second Session, 1963.

[Placed in Library. See Nos. LT-3304/64 to LT-3310/64].

**श्री: रानसेवक यादव (बाराबकी):** अध्यक्ष महोदय, जब भी कोई एम्बोरेस दिया जाता है तो हमेशा उस का उत्तर यही मिलता है कि इस के बारे में जानकारी हासिल की जा रही है। जानकारी मिल जायगी तब फिर सदन को दी जायगी। इस तरह के जो एम्बोरेसज दिये जाते हैं उनका मतलब क्या है, कागज भी खराब होता है और जानकारी भी नहीं दी जाती।

**अध्यक्ष महोदय:** यह तो एम्बोरेस कमेटी का काम है कि वह इस की पैरवी करे कि एम्बोरेस जो दिये जाते हैं उनका ठीक से पालन किया जाता है या नहीं।

**श्री राम सेवक यादव:** कोई उत्तर नहीं दिया जाता है। इस से कागज भी खराब होता है और जबकि भी नहीं दिया जाता है।